

(c) State Transport Authority, Delhi certifies the fitness of DTC vehicles.

(d) Does not arise.

[English]

National Test Range at Baliapal

4960. SHRI BRAJA KISHORE TRIPATHY: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have decided to go ahead with the idea of constructing the National Test Range at Baliapal in Orissa;

(b) if not, the reasons therefor; and

(c) the amount spent on it so far and likely to be spent during 1991-92, 1992-93 and 1993-94?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) The Government decision to set up National Range at Baliapal has not changed;

(b) Does not arise;

(c) Rs. 14.225 crores had already been paid to Government of Orissa for progressing resettlement/rehabilitation schemes and for preparatory work for acquisition and land. No amount is likely to be spent during 1991-92. The expenditure during 1992-93 and 1993-94 is dependent on the progress of acquisition of land and resettlement/rehabilitation schemes.

Legal Aid Schemes for Poor

4961. SHRI V. SOBHANADREESWARA RAO VADDE: Will the Minister of

LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total amount allocated for 1990-91 under legal aid schemes for the poor, State-wise;

(b) the amount spent thereon, State-wise; and

(c) the steps proposed to be taken by the Government to streamline the scheme so that poor and needy persons are benefited in time?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARJAN KUMARAMANGALAM): (a) and (b). No separate allocation is earmarked state-wise for providing legal assistance to the poor. A Statement showing amounts released by the Central Government to the various State Legal Aid and Advice Boards and Social Action Groups, statewise, during 1990-91 is attached on the Table of the House.

(c) Free legal-aid is being provided right from the Munsiff Court to the Supreme Court of India to a person whose annual income does not exceed Rs. 6,000/- upto High Court and Rs. 9,000/- for Supreme Court. This limitation as to income is, however, not applicable in case of persons belonging to Scheduled Castes, Scheduled Tribes, women and children etc.

With a view to providing legal-aid at the door-steps of the poor, the State Legal Aid and Advice Boards are endeavouring to set up Conciliation and Mediation Centres and arrange Legal Aid and Literacy Camps from time to time.

STATEMENT

Statement Showing the Financial Assistance Provided to State Legal Aid and Advice Boards and Social Action Groups during the Year 1990-91. (Statewise)

<i>S. No.</i>	<i>Name of the State</i>	<i>Amount of the financial assistance provided Rs.</i>
1.	Andhra Pradesh	90,000
2.	Assam	2,00,000
3.	Bihar	35,000
4.	Gujarat	1,00,000
5.	Haryana	55,000
6.	Himachal Pradesh	50,000
7.	Karnataka	2,00,000
8.	Kerala	2,20,000
9.	Madhya Pradesh	1,00,000
10.	Maharashtra	45,000
11.	Manipur	17,000
12.	Orissa	2,00,000
13.	Punjab	50,000
14.	Rajasthan	1,10,000
15.	Tamil Nadu	4,00,000
16.	Tripura	50,000
17.	Uttar Pradesh	1,05,000
18.	West Bengal	1,00,000
19.	Delhi	90,000
20.	Lakshadweep & Minicoy	1,00,000
21.	Supreme Court Legal Aid Committee	7,00,000
Total		30,17,000